

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 09/2012

with I.A. No.28/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 16.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)
V/s.

...Appellant

AERA & Ors.

.... Respondents

Appearances :

Mr. Sakya Singh Chaudhari with Mr. Gautam Chawla, Advocates
for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms.
Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for
the Respondent No.1. (AERA)

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur, Ms.
Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh, Mr. Vivek
Paul Obriel, Ms Kabita Das and Mr. Kanwaljit Singh, Advocates for
Respondent No. 3 (FIA).

ORDER

04th January, 2013

Shri Sakya Singh Chaudhari, the learned counsel appearing on behalf of the appellant, states that on the basis of the instructions received, he may be permitted to withdraw the appeal.

Permission granted. The appeal is withdrawn. Accordingly, the matter is disposed of.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 07/2012

with I.A. No. 01/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 08.11.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Delhi Int'l Airport Pvt. Ltd. (DIAL)

...Appellant

V/s.

AERA & Ors.

.... Respondents

Appearances :

Ms. Garima Sharma and Mr Amit Ojha, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for the Respondent No.1 (AERA).

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur, Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh and Mr. Kanwaljit Singh, Advocates for Respondent No. 2.

ORDER

04th January, 2013

The matter shall be listed on 11th January, 2013.

The rejoinder be filed in the meanwhile.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 07/2011

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Bangalore Int'l Airport Ltd. (BIAL) ...Appellant

Vs.

UOI & Ors. Respondents

Appearances: Mr. Arvind P. Dattar, Sr. Advocate with Mr. Ashish Jha, Mr. Manu Kulkarni, Ms. Smriti Dutta and Ms. Meenakshi Chatterjee, Advocates for the Appellant.

Ms. Anjana Gosain, Advocate for Respondent No. 1.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No. 2 (AERA).

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur and Ms. Poonam Verma, Advocates for FIA.

ORDER

04th January, 2013

Intervention application is allowed.

The matter shall be listed on 11th January 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 12/2011

(Tagged with Appeal No. 07/2011)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Orders Nos. 5, 12, 17 and Direction No. 4 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Bangalore Int'l Airport Ltd. (BIAL)

...Appellant

Vs.

AERA & Anr.

.... Respondents

Appearances:

Mr. Arvind P. Dattar, Sr. Advocate with Mr. Ashish Jha, Mr. Manu Kulkarni, Ms. Smriti Dutta and Ms. Meenakshi Chatterjee, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for the Respondent No.1 (AERA).

Ms. Anjana Gosain, Advocate for Respondent No.2 (UOI)

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur and Ms. Poonam Verma, Advocates for FIA

ORDER

04th January, 2013

Intervention application is allowed.

The matter shall be listed on 11th January 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 08/2011

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

GMR Hyderabad International Airport
Ltd. (HIAL)

...Appellant

Vs.

AERA & Anr.

.... Respondents

Appearances :

Mr. Kirat Nagra, Mr. V.R. Neelkanthan, Ms. Garima Sharma & Mr. Amit Ojha, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1.

Ms. Anjana Gosain, Advocate for Respondent No.2 (UOI)

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur and Ms. Poonam Verma, Advocates for FIA.

ORDER

04th January, 2013

Intervention application is allowed.

The matter shall be listed on 11th January 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 10/2011

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Direction No. 5 of the Order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

GMR Hyderabad Int'l Airport Ltd. (HIAL) ...Appellant

Vs.

AERA & Anr.

.... Respondents

Appearances :

Mr. Kirat Nagra, Mr. V.R. Neelkanthan, Ms. Garima Sharma & Mr. Amit Ojha, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1.

Ms. Anjana Gosain, Advocate for Respondent No.2 (UOI)

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur and Ms. Poonam Verma, Advocates for FIA.

ORDER

04th January, 2013

Intervention application is allowed.

The matter shall be listed on 11th January 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 09/2011

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Cochin Int'l Airport Ltd. (CIAL)

...Appellant

Vs.

AERA

.... Respondent

Appearance: Mr. Kirat Nagra, Mr. V.R. Neelkathan, Ms. Garima Sharma & Mr. Amit Ojha, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for the Respondent (AERA).

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur and Ms. Poonam Verma, Advocates for FIA.

ORDER

04th January, 2013

Intervention application is allowed.

The matter shall be listed on 11th January 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 11/2011

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Direction No.5 of the Order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Cochin Int'l Airport Ltd. (CIAL)

...Appellant

Vs.

AERA

.... Respondents

Appearance: Mr. Kirat Nagra, Mr. V.R. Neelkanthan, Ms. Garima Sharma & Mr. Amit Ojha, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for the Respondent (AERA).

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur and Ms. Poonam Verma, Advocates for FIA.

ORDER

04th January, 2013

Intervention application is allowed.

The matter shall be listed on 11th January 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 06/2012

with I.A. No. 10 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines (FIA) ...Appellant
V/s.
AERA & Anr. (DIAL) Respondents

Appearance: Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur, Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh, Mr. Vivek Paul Obriel, Ms Kabita Das and Mr. Kanwaljit Singh, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Vivya Nagpal, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1.

Mr. C.S. Vaidyanathan, Senior Advocate with Mr. Gopal Jain, Mr. Ankur Sood, Mr. Amit Ojha, and Ms. Garima Sharma, Advocates for Respondent No. 2.

ORDER

04th January, 2013

The learned counsel appearing for Delhi International Airport Private Limited (DIAL) in Appeal No.10/2012, requests to file a rejoinder as he has not been able to file the same in spite of the time granted earlier. In that view, two weeks' further time is granted by way of a last opportunity.

Since the Appeals No. 06/2012, 11/2012 & 12/2012 are connected matters, these are also adjourned along with the present matter and shall be heard on the same day.

All intervention applications are allowed.

List on 08th February 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 11/2012

with I.As. No.11, 21, 24 & 26 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Lufthansa German Airlines & Ors.

...Appellants

Vs.

AERA & Anr. (DIAL)

.... Respondents

Appearances :

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amar Dave, Mr. Chirag M. Shroff, Ms. Anusha Jacob, Mr. Vivek Paul Obriel, Ms Kabita Das and Mr. Kanwaljit Singh, Advocates for the Appellants.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Vivya Nagpal, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1 (AERA).

Mr. C.S. Vaidyanathan, Senior Advocate with Mr. Gopal Jain, Mr. Ankur Sood, Mr. Amit Ojha, and Ms. Garima Sharma, Advocates for Respondent No. 2.

ORDER

04th January, 2013

The learned counsel appearing for Delhi International Airport Private Limited (DIAL) in Appeal No.10/2012, requests to file a rejoinder as he has not been able to file the same in spite of the time granted earlier. In that view, two weeks' further time is granted by way of a last opportunity.

Since the Appeals No. 06/2012, 11/2012 & 12/2012 are connected matters, these are also adjourned along with the present matter and shall be heard on the same day.

All intervention applications are allowed.

List on 08th February 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 10/2012

with I.As. No.14 & 23 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Delhi International Airport Pvt. Ltd. (DIAL)

...Appellant

V/s.

AERA & Ors.

.... Respondents

Appearances :

Mr. C.S. Vaidyanathan, Senior Advocate with Mr. Gopal Jain, Mr. Ankur Sood, Mr. Amit Ojha, and Ms. Garima Sharma, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for the Respondent No.1.

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur, Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh, Mr. Vivek Paul Obriel, Ms. Kabita Das and Mr. Kanwaljit Singh, Advocates for Respondents (FIA)

ORDER

04th January, 2013

The learned counsel appearing for Delhi International Airport Private Limited (DIAL) in Appeal No.10/2012, requests to file a rejoinder as he has not been able to file the same in spite of the time granted earlier. In that view, two weeks' further time is granted by way of a last opportunity.

Since the Appeals No. 06/2012, 11/2012 & 12/2012 are connected matters, these are also adjourned along with the present matter and shall be heard on the same day.

All intervention applications are allowed.

List on 08th February 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 12/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

International Air Transport Association (India) Pvt. Ltd. (IATA) ...Appellant

V/s.

AERA & Anr. (DIAL) Respondents

Appearance: Mr. Arindam Ghose, Advocate for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Vivya Nagpal, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1 (AERA).

Mr. C.S. Vaidyanathan, Senior Advocate with Mr. Gopal Jain, Mr. Ankur Sood, Mr. Amit Ojha, and Ms. Garima Sharma, Advocates for Respondent No. 2.

ORDER

04th January, 2013

The learned counsel appearing for Delhi International Airport Private Limited (DIAL) in Appeal No.10/2012, requests to file a rejoinder as he has not been able to file the same in spite of the time granted earlier. In that view, two weeks' further time is granted by way of a last opportunity.

Since the Appeals No. 06/2012, 11/2012 & 12/2012 are connected matters, these are also adjourned along with the present matter and shall be heard on the same day.

All intervention applications are allowed.

List on 08th February 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member